

[Shri K. R. Ganesh]

- (4) Ministry of Labour.
- (5) Ministry of Tourism and Civil Aviation.
- (6) Ministry of Works and Housing.

[Placed in Library. See No LT-6783/74].

NOTIFICATION UNDER DELHI SHOPS AND ESTABLISHMENTS ACT

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to lay on the Table—

(1) A copy of the Delhi Shops and Establishments (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. P. 4(16)/74/CIS/Lab in Delhi Gazette dated the 29th March, 1974, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification [Placed in Library. See No. LT-6734/74].

ANNUAL REPORTS OF HINDUSTAN AERONAUTICS LTD., BANGALORE AND BHARAT EARTH MOVERS LTD., BANGALORE AND NAVY (PAY & ALLOWANCES AMENDMENT REGULATIONS

THE DEPUTY MINISTER OF THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—

(i) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT-6735/74].

(ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT-6736/74].

(2) A copy of the Navy (Pay and Allowances) Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. S.R.O. 9-E in Gazette of India dated the 5th April, 1974, under section 185 of the Navy Act, 1957. [Placed in Library. See No LT-6737/74].

REVIEW AND ANNUAL REPORTS OF TRIVENI STRUCTURALS LTD., AND RANCHI HEAVY ENGINEERING CORPORATION LTD.,

SHRI DALBIR SINGH: I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Triveni Structurals Limited, Naini, Allahabad, for the year 1972-73.

(ii) Annual Report of the Triveni Structurals Limited, Naini, Allahabad for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library. See No. LT-6738/74].

(2) (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1972-73.

(ii) Annual Report of the Heavy Engineering Corporation Ltd. Ranchi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT-6739/74].